

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

Customs EH Application No. 10244 of 2020

(On behalf of the applicant)

Customs Appeal No. 10462 of 2020

[Arising out of Order-in-Original/Appeal No - F-NO-VIII-48-43-PEARL-GR-I-MCH-2020-21 dated -15/07/2020 passed by Commissioner of Central Excise, Customs and Service Tax-MUNDRA]

PEARL INTERNATIONAL

808, NEELKANTH CORPORATE PARK
MUMBAI
MAHARASHTRA

.... Appellant

VERSUS

C.C.-MUNDRA

Office of the Principle Commissionerate of Customs, Port User Buld.
Custom House Mundra, Mundra
Kutch, Gujarat, 370421

.... Respondent

APPEARANCE :

Shri P.P. Jadeja, Advocate for the Appellant

Shri R. K. Bhashkar, Superintendent(Authorised Representative) for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. A/11133 / 2020

DATE OF HEARING/ DECISION : 18.08.2020

RAMESH NAIR :

Shri P.P. Jadeja, learned counsel appearing on behalf of the applicant submits that this appeal was filed for relaxation of condition imposed by Adjudicating Authority for provisional release of the goods. He submits that in the meantime, the Commissioner, Customs has reconsidered the request and relaxed the condition for provisional release of goods. Therefore, the appellant has no grievance. Accordingly, he wishes to withdraw the appeal.

2. Considering the submission made by learned counsel, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**